

The quantities of foodgrains allocated/ released to the Government of Bihar during the last three years areas under:—

(Quantity in MTs.)

Year	Quantities of food-grains allocated/ released	Unutilised balance from last year	Total food-grains made available	Quantities of food-grains utilised	Balance
1978-79	200000	22264.56	222264.56	182140.00	40124.56
1979-80	346000	40124.56	386124.56	301355.24	84769.32
1980-81	164000*	84679.32	248769.22	135905.98	112863.24

*Out of this 54,000 metric tonnes could not actually be released.

It will be noticed from the above that the rate of utilisation which was 25.80 per cent in the year 1977-78 rose to 81.9 per cent in the year 1978-79. In the years 1979-80 and 1980-81 the rate of utilisation has been 78.0 per cent and 69.8 per cent respectively. In addition to foodgrains an amount of Rs. 17.25 crore (Rs. 14.22 crore for material component and Rs. 3.03 crore for wage component) was released to the Government of Bihar. As the funds were released towards the close of the financial year the information in regard to the utilisation of funds has not so far been received.

12.00 hrs.

PROF. K. K. TEWARY (Buxar): Sir, I have given a Calling Attention notice about the statement made by the hon. member, Shri Atal Bihari Vajpayee in America criticising the Government of India... (*Interruptions*).

MR. SPEAKER: I will consider it. It is under my consideration now.

(*Interruptions*)

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF NATIONAL BUILDINGS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1979-80 AND A STATEMENT FOR DELAY AND STATEMENT SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING VARIOUS SESSIONS OF LOK SABHA.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table—

(1) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

(2) A statement (Hindi and English versions) showing reasons for de-

(i) Statement No. XVII—Sixth Session, 1978.

(ii) Statement No. XX—Seventh Session, 1980

(iii) Statement No. VII—First Session, 1980

(iv) Statement No. VIII—Second Session 1980

(v) Statement No. XII—Third Session 1980

(vi) Statement No. V—Fourth Session 1980

(vii) Statement No. II—Fifth Session 1981

(viii) Statement No. III—Fifth Session 1981

(ix) Statement No. IV—Fifth Session 1981

[Placed in Library. See No. 2667/81].

ASSAM WILD LIFE (TRANSACTIONS AND TAXIDERMY) AMENDMENT RULES 1981; REVIEW ON AND ANNUAL REPORT OF NATIONAL COOPERATIVE UNION OF INDIA, NEW DELHI FOR 1979-80 AND STATEMENT FOR DELAY; REVIEW ON AND ANNUAL REPORT OF FOOD CORPORATION OF INDIA FOR 1979-80 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): Sir, on behalf of Rao Birendra Singh I beg to lay on the Table:—

(1) A copy of the Assam Wild Life (Transactions and Taxidermy) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 401(E) in Gazette of India dated the 22nd June, 1981, under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.

[Placed in Library. See No. LT—2668/81].

(2) (i) A copy of the Annual Report (Hindi and English versions)

lay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—266/81].

(3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Sixth Lok Sabha

Seventh Lok Sabha

of the National Cooperative Union of India, New Delhi, for the year 1979-80 together with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1979-80.

(3) A Statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.

[Placed in Library. See No. LT—2669/81].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1979-80 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.

(ii) A copy of the Review (Hindi and English versions)

by the Government on the working of the Food Corporation of India for the year 1979-80.

(5) A statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (4) above.

[Placed in Library. See No. LT-2670/81].

(6) A copy of Government Resolution No. 22/7/80-P-I, (Hindi and English versions) published in Gazette of India dated the 27th September, 1980 constituting the Sardar Sarovar Construction Advisory Committee.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the Resolution, mentioned at (6) above. [Placed in Library See No. LT-2671/81]

(8) A copy each of the following papers (Hindi and English versions) under section 61-A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1979.

(ii) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT-2672/81.]

(10) A copy of the Forest (Conservation) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 1st
1446 LS—13.

August, 1981, under sub-section (2) of section 4 of the Forest, (Conservation) Act, 1980. [Placed in Library. See No. LT-2673/81.]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertiliser (Control) Second Amendment Order, 1981, published in Notification No. G.S.R. 348(E) in Gazette of India dated the 13th May, 1981.

(ii) G.S.R. 436(E) published in Gazette of India dated the 11th July, 1981 fixing the maximum price per tonne at which fertilizer specified in the Schedule of the notification would be sold to tea, coffee or rubber plantation or to cultivators. [Placed in Library. See No. LT-2674/81.]

COCONUT DEVELOPMENT BOARD (FORMS OF OPTION) RULES, 1981 AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table—

(1) A copy of the Coconut Development Board (Forms of Option) Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 322(E) in Gazette of India dated the 6th May, 1981, under section 21 of the Coconut Development Board Act, 1979. [Placed in Library. See No. LT-2675/81.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Price Determination for 1980-81 Production) (Third Amendment) Order, 1981 published in Notification No.

G.S.R. 370(E) in Gazette of India dated the 28th May, 1981 together with Corrigendum thereto published in Notification No. G.S.R. 440(E) in Gazette of India dated the 17th July, 1981.

(ii) The Sugarcane (Control) Amendment Order 1981, published in Notification No. G.S.R. 427(E) in Gazette of India dated the 3rd July, 1981. [Placed in Library. See No. LT-2676/81.]

NOTIFICATION UNDER CUSTOMS ACT,
1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy of Notification No. G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 21st August, 1981 together with an explanatory note regarding re-imposition of export duty on coffee at the rate of rupees 75 (Seventy-five) per quintal, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2677/81.]

MR. SPEAKER: Whatever is said without my permission will not form part of the proceedings.

(Interruptions)*

MR. SPEAKER: You cannot discuss it here.

द्राप सत्र को क्या हो रहा है ?

(Interruptions)

MR. SPEAKER: Have you read the rule?

(Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)*

MR. SPEAKER: I have not allowed anybody to speak.

(Interruptions)*

MR. SPEAKER: They are all to be discussed there in my Chamber, not here.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Sir, I would like my statement to be discussed here because he has referred it here just now....

(Interruptions)

MR. SPEAKER: Whatever is said without my permission will not form part of the proceedings.

(Interruptions)*

SHRI EDUARDO FALEIRO (Mormugao): Sir, you can listen to us one by one. Sir, Mr. Tewary has given a Calling Attention notice regarding same statement made by Mr. Vajpayee and now the hon. Member is here.... (Interruptions)

MR. SPEAKER: That is under consideration. I have not decided anything. How can I discuss it here now?

SHRI EDUARDO FALIERO: He has given a Calling Attention Notice. . .

MR. SPEAKER: You cannot call for the conclusion, Sir.

SHRI EDUARDO FALEIRO: It is a matter of propriety that a leader of a Political party, a leader of a political party and a member of this House, has gone abroad and made a statement. . .

(Interruptions)

MR. SPEAKER: It is my discretion.

PROF. K. K. TEWARY (Buxar): How can he go abroad and make a statement about the Government of India? It is never done, Sir. (Interruptions).